

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'A' BENCH, CHENNAI
श्री वी.दुर्गा राव, न्यायिक सदस्य एवं श्री जी.मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER
AND SHRI G. MANJUNATHA, ACCOUNTANT MEMBER

आयकरअपीलसं./I. T. A.No.675/Chny/2020

(निर्धारणवर्ष / Assessment Year: 2015-16)

M/s. Acem Industries Pvt.Ltd., 11/12, Sengundram Industrial Estate Melrosapuram Post, Singaperumal Koil, Chengalpattu-603 204.	Vs	The Deputy Commissioner of Income Tax, Corporate Circle-1(1), Chennai-34.
PAN: AABCS 2405F		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Mr. H.Yeshwanth Kumar, C.A
प्रत्यर्थीकीओरसे/Respondent by	:	Mr. AR V. Sreenivasan, Addl.CIT

सुनवाईकीतारीख/Date of hearing	:	28.03.2022
घोषणाकीतारीख /Date of Pronouncement	:	28.03.2022

आदेश / ORDER

PER G.MANJUNATHA, AM:

This appeal filed by the assessee is directed against order of the learned Principal Commissioner of Income Tax-1, Chennai dated 20.05.2020 passed u/s.263 of the Income Tax Act, 1961, and pertains to assessment year 2015-16.

2. The learned counsel for the assessee, at the time of hearing, filed a petition dated Nil stating that the assessee has instructed him to withdraw the appeal and therefore, prayed that assessee may be permitted to withdraw its appeal and same may be dismissed as withdrawn.

3. The learned DR for the Revenue has no objection to withdraw the appeal.

4. In view of the above reasons, we dismiss the appeal filed by the assessee as withdrawn.

Order pronounced in the open court on 28th March, 2021

Sd/-
(वी. दुर्गा राव)
(V.Durga Rao)
न्यायिक सदस्य /Judicial Member

Sd/-
(जी. मंजुनाथ)
(G. Manjunatha)
लेखा सदस्य / Accountant Member

चेन्नई/Chennai,
दिनांक/Dated 28th March, 2022
DS

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.